

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

**Misc. Application No. 77364/2018 and
Appeal No. ST/75793/2017**

Arising out of Order-in-Appeal No. 34/ST/HAL/2017 dated 02.02.2017 passed by the Commissioner of Central Excise (Appeal-I), Kolkata.

Commissioner of Central Excise & S. Tax, Haldia.

Applicant (s)/Appellant (s)

Vs.

M/s Kumar Decorator and Caterer,

Respondent (s)

Appearance:

Shri A. K. Biswas, Suptd. (AR) for the Revenue
None for the Respondent(s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing/Decision: - 06.11.2018

Order No. MO/75994/2018 & FO/A/76914/2018

Per SHRI P. K. CHOUDHARY:

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation Policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Shri A. K. Biswas, Suptd. (AR) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application also stands disposed off in terms of National Litigation Policy.

(Dictated and Pronounced in the Open Court)

**(P. K. Choudhary)
Member (Technical)**

T. K.